

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Division Bench – Court No. – I

Excise Appeal No. 26224 of 2013

(Arising out of Order-in-Appeal No.89/2012 (H-III) CE dt.28.12.2012 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-III), Hyderabad)

Isitva Steel Pvt Ltd

Sy No.58, Nagaram Village, Keesara Mandal,
RR Dist., Telangana – 500 083

.....Appellant

VERSUS

Commissioner of Central Tax

Medchal - GST

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad – 500 004

.....Respondent

Appearance

Ms. R. Ranga Priya, Advocate for the Appellant.

Shri V.R. Pavan Kumar, AR for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30582/2025

Date of Hearing: 16.12.2025

Date of Decision: 16.12.2025

[Order per: ANGAD PRASAD]

Learned Counsel for the appellant is seeking adjournment to ascertain whether the appellant company is under liquidation or otherwise. On the other hand, learned AR submits that the appellant company has undergone CIRP proceedings and the NCLT, vide its Order dt.17.10.2019, has approved the Resolution Plan. The relevant para is cited below.

"34. In view of the foregoing discussion, the Resolution Plan filed with the Application meets the requirements of section 30 (2) of the I&B Code, 2016 and Regulations 37, 38, 38(1A) and 39(4) of IBBI (CIRP) Regulations, 2016. The Resolution Plan is also not in contravention of any of the provisions of section 29A. Hence, this Adjudicating Authority is satisfied that the Resolution Plan is in accordance with Law. Therefore, the Resolution Plan annexed with Application bearing IA No. 577 of 2019 filed in CP(IB) 462/7/HDB/2018 is hereby approved and forms part of this order. The said Resolution Plan shall be binding on the Corporate Debtor and its employees, members, creditors including the Central Government; any State Government or any Local Authority to whom a

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debt in respect of the payment of dues arising under any law for the time being in force, such as authorities to whom statutory dues are owed, guarantors and other stakeholders involved in the resolution plan including Resolution Applicant in terms of provisions of section 31(1) of the Code."

2. Since the appellant company has undergone CIRP proceedings and the Resolution Plan has been already approved by the NCLT, therefore, no further adjournment is granted. In view of the above, the appeal abates in terms of Rule 22 of CESTAT (Procedure) Rules, 1982.

3. Appeal is disposed of as abated.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**